

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:741

ANSWERED ON:04.08.2011

SUBMISSION OF ANNUAL RETURNS AND BALANCE-SHEETS BY COMPANIES

Maadam Shri Vikrambhai Arjanbhai

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is mandatory, under the Companies Act, 1956, for all companies to submit annual returns, balance-sheet, etc. to the Government;
- (b) if so, the number of companies which have not submitted their annual returns, balance-sheet, etc. to Government during the last three years, year-wise and State-wise; and
- (c) the action taken by the Government against those companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) Yes Madam

(b) As per Annexure attached.

(c) As per the provisions of the Companies Act, 1956, Company and its officers in default are liable for penal action for non-filing of its Balance Sheet and Annual Return.

In addition to penal action, Ministry of Corporate Affairs has initiated debarring such defaulting companies, their directors and Company Secretaries from filing their documents with the Ministry, except certain event based information, till they make the default good.